

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 548/2019

In the matter of:

Rakesh Kumar

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

NDOH 19.11.2019

S. No.	INDEX Contents	Page No.
1.	Action Taken Report on behalf of DPCC with respect to order dated 13.08.2019.	1-2
2.	<u>Annexure- 1(colly)</u> Photographs taken during the drives	3-7
3.	<u>Annexure- 2</u> Copy of the public notice dated 07.11.2019	8-9

Filed by:



(Sanjay Vatts)
Environmental Engineer

New Delhi:

Dated: __.11.2019

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**ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE WITH RESPECT TO
ORDER DATED 13.08.2019.**

1. That this Hon'ble Tribunal took up the above referred matter on 13.08.2019 and pleased to issue following directions:

“Allegation in this letter, which has been treated as an application, is that illegal plastic units making shoes are operating in Madipur Village adjoining Punjabi Bagh Extension resulting in huge pollution affecting the inhabitants.

.....

List for further consideration on 19.11.2019....”

2. That, in compliance of the order passed by This Hon'ble Tribunal, in OA 56/2013 and 57/22013, a joint committee comprising of North DMC, DPCC, District Magistrate, Delhi Police, BSES & TPDDL was constituted to effectively close the units in North- West and West Districts. The process of effective closure of illegal polluting units is ongoing as on date.

3. During the inspection of the joint committee, stiff public resistance and closure of doors/shutters of the premises was reported during identification of illegal polluting industries in Madipur Village. Photographs taken during the drives are enclosed as **Annexure - 1(colly)**. During the said drives in the area, 01 unit was found engaged in the activity of plastic activity, which was effectively closed by the joint inspecting team. That team has not reported any chemical factory in the area.
4. That, further, subsequent to effective closure of the unit, DPCC has imposed environmental damages compensation of Rs. 20,70,000/- against the unit.
5. That, a public notice was published on 07.11.2019 in vernacular languages wherein plastic units operating in villages unauthorised, / non-conforming areas were directed to closes their processes/remove their units with immediate effect. Copy of the public notice dated 07.11.2019 enclosed herewith as **Annexure-2**.

The present status report may kindly be taken on record, as identification of illegal polluting industries and their effective closure in Madipur village is on-going.


(Sanjay Vatts)

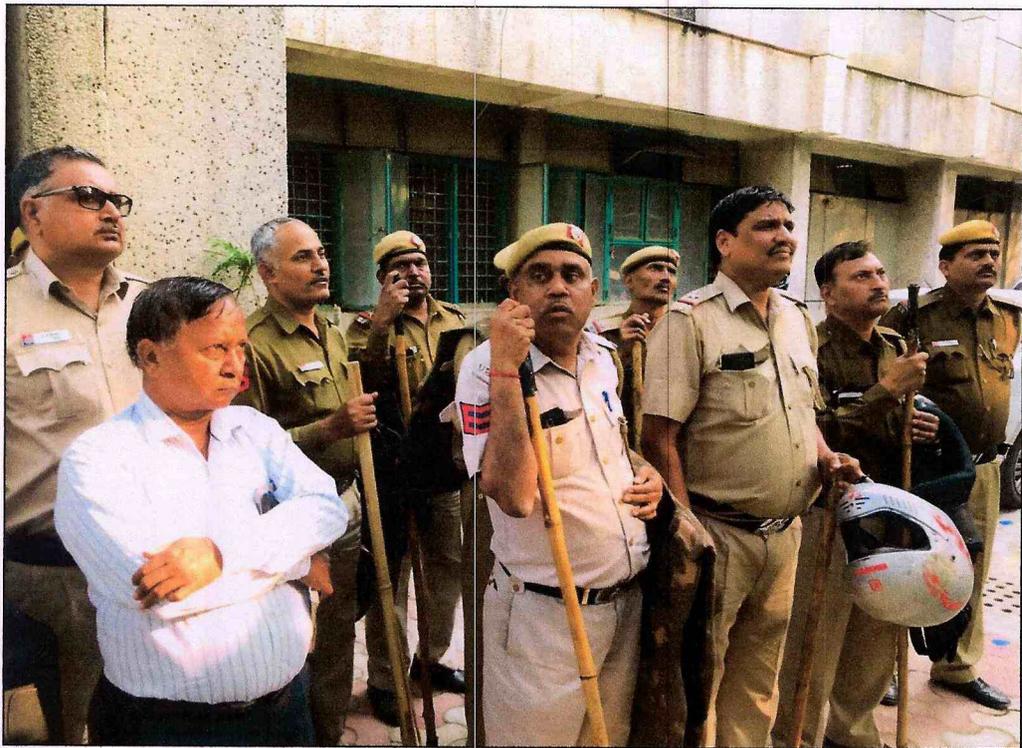
Environmental Engineer

Annexure 1 (ally)

3



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ending program in madipur village adjoining
suffering illegal plastic units operating in
23/10/19 and 24/10/19.

On 23/10/19

Jal Board present on three at Punjabi bagh
but after waiting so many hrs they said police
by madipur police station. But SHO madipur said no police
force available in police station. They said provide police
force on 24/10/19 at morning.

On 24/10/19

All teams members reached at time in Madipur
Police Station but SHO madipur said the matter was
highly serious. They said to give the time at least 7 to
10 day to provide outer force but this action. No
force available today - only 3 to 5 member of local
available today.

Dept.

Name

Sign
Anand

DPCC

MOHIT Dahiga.

DPCC

Rahul Sharma

(Signature)

SDM (Revenue)

Pradeep

24/10/19

MCD

Surashi Kumar

24/10/19

BSES

24/10/19

Punjabi bagh Extension
residential area on

7



**DELHI POLLUTION CONTROL
COMMITTEE**
DEPARTMENT OF ENVIRONMENT
(GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING
KASHMERE GATE
DELHI-110006
visit us at: <http://dpcc.delhigovt.nic.in>

PUBLIC NOTICE

This Public Notice is hereby given to all plastic processing units that as per the orders of Hon'ble National Green Tribunal (NGT) in OA. No. 56(T_{HC})/2013 dated 20.07.2018 titled Satish Kumar Vs Union of India & Ors and OA No. 57(T_{HC})/2013 dated 03.12.2018 titled Mahavir Singh Vs Union of India & Ors, that unauthorized plastic units operating in the villages/non conforming areas are directed to close their processes/remove their units with immediate effect.

The teams constituted by Delhi Pollution Control Committee will ensure effective closure of the units operating illegally with immediate effect including disconnection of electricity and fine will also be imposed as an Environmental Damage Compensation.

DIP/Shabdarth/0954/19-20

Arun Mishra
Member Secretary



DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE,

DELHI-110006

visit us at: <http://dpcc.delhigovt.nic.in>

सार्वजनिक सूचना

यह सार्वजनिक सूचना एतद्द्वारा सभी प्लास्टिक प्रसंस्करण इकाइयों (प्लास्टिक प्रोसेसिंग यूनिट्स) को दी जाती है कि ओ ए संख्या 56 (टीएससी)/2013 दिनांक 20.07.2018 शीर्षक सतीश कुमार बनाम भारत संघ एवं अन्य तथा ओ ए संख्या 57 (टीएससी)/2013 दिनांक 03.12.2018 शीर्षक महावीर सिंह बनाम भारत संघ एवं अन्य में माननीय राष्ट्रीय हरित प्राधिकरण (एनजीटी) के आदेशों के अनुसार गांव/गैर अनुकूल क्षेत्रों में चलने वाली अनधिकृत प्लास्टिक इकाइयों को तत्काल प्रभाव से अपनी इकाइयों की प्रक्रिया बंद करने/हटाने के निर्देश दिए जाते हैं।

दिल्ली प्रदूषण नियंत्रण समिति द्वारा गठित टीमों तत्काल प्रभाव से अवैध रूप से संचालित होने वाली इकाई को प्रभावी रूप से बंद करना सुनिश्चित करेंगे जिसमें बिजली की कटौती शामिल है और पर्यावरणीय क्षति मुआवजा के रूप में जुर्माना भी लगाया जाएगा।

अरुण मिश्रा

सदस्य सचिव

DIP/Shabdarth/0954/19-20



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